

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

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R.A.No. 119 /96 in  
O.A.No. 461/94.

Dt. of Decision : 03-12-96.

Patchipala Rangaiah

.. Applicant.

Vs

1. The Union of India, Rep. by  
the General Manager,  
SC Rly, Rail Nilayam,  
Sec'bad.
2. The Sr.Divl.Personnel Officer,  
SC Rly, Guntakal.

.. Respondents.

Counsel for the Applicant : Mr.N.Raman

Counsel for the Respondents : Mr.C.V.Malla Reddy, SC for Rlys.

CORAM:-

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (JUDL.)

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ORDER

ORAL ORDER (PER HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

Heard Mr.N.Raman, learned counsel for the applicant and Mr.C.V.Malla Reddy, learned counsel for the respondents.

2. This RA is filed for review of the judgement dated 19-04-94. As can be seen from the judgement the OA ~~was~~ <sup>was</sup> dismissed due to bar of limitation. The applicant now submits that he was pursuing his case through union and other authority to get the ~~application~~ <sup>from the date of</sup> and because of that he did not file the application immediately after he was reinstated in service on 27-03-87. Further he submits that the order of rejecting his case was issued on 18-05-94 and that he approached this Tribunal within one year ~~of~~ <sup>from the date of</sup> the receipt of the impugned order.

3. When the applicant was reinstated on 27-03-87 he should have submitted a representation and if that representation is not replied in time he should have approached the Tribunal within the limitation period as per provision ~~of~~ under Section 21 of the A.T.Act, 1985. Submitting representation after long time and getting reply on that basis of the representation after lapse of very considerable period cannot be condoned unless reasons are given for such a delay. In the judgement it has been stated that "absolutely no explanation is forthcoming coming from the applicant for his silence for a period of 5½ years from 27-03-87". In view of the above, the contention of limitation was thoroughly gone into and a final decision <sup>had been</sup> reached in the OA. Hence, we do not see any apparent error on the face of the record for reviewing the judgement.

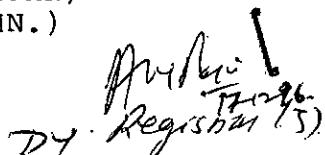
4. In the result, the RA is dismissed. No costs.

  
(B.S. JAI PARAMESHWAR)  
MEMBER (JUDL.)

  
(R. RANGARAJAN)  
MEMBER (ADMN.)

Dated : The 3rd December 1996.  
(Dictated in the Open Court)

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D.Y. Registrar  
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